

MINUTES OF EFC MEETING NO.3/AM07 HELD ON 04/10/2006

EFC meeting No.3/AM07 was held on 04/10/2006 under the Chairmanship of Shri N.K. Gupta, Addl. DGFT. The following officers of various Ministries / Deptt. were present in the meeting .

1. Shri A.R. Tamhankar, Addl. Director, PPAC-M/O P&NG.
2. Shri P. Chandrasekhran, AWA, WPC Wing
3. Shri V.K. Tyagi, Dy. Indl. Advisor, C & PC
4. Shri A.K. Agarwal, Dy. Indl. Advisor, C & PC
5. Shri P.R. Bulsara, Dy. Indl. Advisor, C & PC
6. Dr. S.P. Reddy, Addl Director, MOEF (Ozone Cell)
7. Shri S.K. Jain, Addl. I.A., DIPP
8. Shri D.C. Suri, Senior Development Officer, D/o HI
9. Shri O.P. Hissaria, Jt.DGFT
10. Shri Subhash R., DDG

- II.(a) Welcoming the members of Committee the Chairman observed the need for convening regular meetings of EFC. While discussing various issues related to restricted licensing procedures, Chair emphasized the desirability of routing all communication to the license applicants through DGFT with respect to any clarification, information or documents related to the license applications. Further, the Committee decided to send DO reminders to various Technical Authorities regarding license applications which are pending with them for more than three months requesting them to expedite their Technical comments.
- (b) On issuance of restricted license under Chapter 85 of ITC (HS) Classification ITC (HS) codes 8525 and 8526, the committee observed that while WPC permission is required wherever policy stipulates so, however, the item shall be imported into country only under a restricted item import license issued by DGFT.
- (c) Committee gave personal hearing to representative of M/s Elcome Marine Services Pvt. Ltd., Mumbai with regard to their license application for radars and other communication equipments where the end user is Indian Navy. Having given a hearing to the applicant and appreciating the difficulties cited by the applicant, the committee decided to clear license application for the items wherever the end user is defense establishment and MHA has recommended/ informed their No-objection subject to condition that the import would be subject to WPC permission for usage of the equipment.
- (d) Regarding import of Plastic Scrap/ Waste representative from Dept of C&PC informed that as per guidelines they are mandated to inform comments of Dept of C&PC in the EFC. However, to facilitate the industry and to avoid delay in taking decision on the import licenses application for these items it was decided that Dept.of C&PC may issue written comments as and when they are ready. A DO letter to this effect will be sent to competent authority in D/O C&PC.

III. The EFC after detailed deliberations on respective applications recommended/ decided the cases as given below:-

Case	Name of the firm/file No.	Item of Import	Decision of EFC
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No			NO.3/AM07- 04/10/2006
1	Eon Infotech Ltd., Chandigarh. 1/53/8/349/AM06/G-33	One No. of Passive Night Sight Goggles.	Committee decided to reject the case on basis of Comments of MHA.
2	HLS Asia Ltd., New Delhi 1/53/8/188/H-10/AM07	Explosives (as per description given in sub- section II of AN Form)	Committee noted that permission letter have already been issued on basis of comments of Technical Authority and Committee accorded Ex- post facto approval for license issue.
3	Electronics Corporation of India Ltd., Hyderabad. No.01/53/8/150/E-15/AM07	105 KGs of Tantalum Metal Powder- STA-18 KT, SGQR-7, SGQR-5.	Kept under abeyance pending comments of Dept.of Mines.
4	Indian Explosives Ltd., Kolkata 01/53/8/162/AM-07/I-9/ILS	Shock tube Orange	Committee noted that permission letter have already been issued on basis of comments of Technical Authority and Committee accorded Ex- post facto approval for license issue.
5	Rajdeep plastics, Jamnagar 01/53/162/1691/R-67/AM07/ILS	Acrylic Plastic Sheet Scrap – 500 MT per year.	The Committee decided to issue license for 265 MT on the basis of recommendation from C&PC on the basis of guidelines.
6	Rupal Industries, Silvassa. 01/53/162/1475/AM06/R-52/ILS	Acrylic Plastic Sheete Scrap – 600 MT	The Committee decided to issue license for 500 MT on the basis of recommendation from C&PC on the basis of guidelines.
7	SPP Poly Pack (P) Ltd., Hyderabad 01/53/162/609/AM06/S-22/ILS	Plastic Scrap Waste-2500 MT	The Committee decided to reject the case since the applicant is not eligible as per import policy for plastic scrap.
8	Persistent System (P) Ltd., Pune	Split Air	Comments of MoEF was

	01/53/8/112/P-11/AM07/ILS	Conditioners- 16 Units	received and Committee decided to clear the case as per recommendation.
9	Venus International, Chandigarh 01/53/8/31/V-2/AM07	Fresh Ginger – 2000 MT	Committee decided to reject the case on basis of Comments received from Agri. And Co.

Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07-04/10/2006
10	Raymond Ltd. (A Division of Raymond Embryo Research Centre) Thane, 01/53/8/256/AM06/R-39	Frozen semen of ongole bulls – 500 Nos.	Deferred the case and decided to issue D.O. reminder to the Technical authority.
11	Suzlon Infrastructure Ltd., Pune 01/53/8/530/S-87/AM06/ILS	One Cessana Citation XLS Aircraft Model 560 XLS. 1 No.	Committee noted that permission letter have already been issued on basis of comments of Technical Authority and Committee accorded Ex-post facto approval for license issue.
12	St. Marry's Farm, Kerala. 1/53/162/1249/S-55/AM06/ILS	Bovine Semen- 2000 Units.	Deferred the case and decided to issue D.O. reminder to the Technical Authority.
13	Sachin Perfumery & Cosmetics, Mumbai. 01/53/8/116/S-13/AM06	One New bell 407 helicopter.	Deferred the case and decided to issue D.O. reminder to the DGCA.
14	R.K. Plastic, Falna. 1/53/162/1633/R-65/AM07/ILS	Cellulose Acetate/CA Butyrates & Plastics wastes/scraps -500 MT.	The Committee decided to issue license for 500 MT as per recommendation of C&PC on the basis of guidelines.
15	M.A. Trading Co. Bhadohi. 1/53/162/1607/AM06/M-54/ILS	Air Conditioners containing HCFC-22. – 32 Nos.	The Committee decided to issue actual user license on the basis of recommendation from Technical Authorities (TA).
16	Satpal singh Chawla, Delhi. 1/53/162/186/AM06/S-6	Revolver/Pistol	Rejected on basis of Comments of MHA.
17	Royal Western India Turf Club Ltd., Mumbai.	Feed Oats-2500 MT.	Committee took note of comments of Deptt. of

	1/53/8/118/AM07/R-16/ILS	AHD&F whereby they have advised the applicant to contact M/s Thakur Das Krishan Lal, Saharanpur, to meet their demand. In the matter it is stated that no import has been made so far by M/s Thakur Das Krishan Lal. The Committee after detailed discussion decided to issue letter to Dept. of AH & D that since the applicant in the instant case was actual user and it is not desirable to direct an actual user applicant to approach a trader to meet their requirements if he wishes to import the item directly for own use.
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Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07- 04/10/2006
18	Reliance Communications Infrastructure Ltd., Mumbai. 1/53/8/134/R-17/AM07	Second hand handsets-10000 Nos.	The Committee rejected the case since import of such items will result in dumping of e-waste into the country.
19	Quantum Corporation, Bangalore. 1/53/8/555/Q-1/AM06/ILS	Tape drives, hard disk drives, digital processing assemblies, accessories etc. (as per description given in sub-section II of AN Form)	Deferred the case pending comments from Dept. of IT and decided to issue reminder to TA.
20	Ultra Marine Air Aids P. Ltd., Mumbai. 1/53/162/1640/AM06/U-14/ILS	One set of Furuno Radar Equipments Model FR-1510 MK-III	Deferred the case pending comments from Dept. of MHA and decided to issue reminder to TA.
21	Grishma Metal Technology, Mumbai	15 MT Molybdenum	The Committee decided to issue license for 563

	01/53/8/337/AM06/G-31/ILS	Scrap/Tungsten Scrap/Molybdenum & Tungsten Miz. Scrap, (as per description given in sub-section II of AN Form.	Kg on the basis of recommendation from C&PC.
22	Suraj Dye Chem, Gujarat 01/53/162/1627/S-92/AM06/ILS	Fischer's Base (1,3,3 Trimethyl 2 Methylene Indoline). 5 MT	Deferred the case pending comments from Dept. of C&PC. It was also decided to send D.O. reminder requesting them to expedite the comments.
23	Jain Tubes Corporation, Rajasthan(Flana) 01/53/162/1670/J-33/AM06/ILS	Cellulose Acetate/CA Butyrate & Plastic Waste/Scrap-330 MT	The Committee decided to issue license for 330MT on the basis of recommendation from C&PC and MoEF.
24	Industrial Foams (P) Ltd., New Delhi 01/53/8/25/I-2/AM07/ILS	HCFC-141 b- 40 M.T.	Permission given. Committee recommended the Ex-post facto approval.
25	Silicon International Products, Mumbai 01/53/8/576/S-94/ILS	RF-4086 Fluid- 500000 KG. RF-2001 Fluid- 300000 Kg. RF-1001 Fluid- 300000 Kg.	Deferred the case pending comments from Dept. of C&PC.

Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07- 04/10/2006
26	Centaur Chemcials Pvt. Ltd, Mumbai. 01/53/8/551/AM05/C-43	2,2, Trifluoroethanol – 100 Kgs	A copy of application was given to representative from C&PC and it was also decided to issue D.O. reminder requesting them to expedite the comments within a period of two weeks

			since the matter is pending for long.
27	Prem Enterprises, New Delhi 01/53/8/168/P-14/AM07	LDPE-waste Natural colour post industrial – 162 M.T.	Rejected the case as per comments of MoEF.
28	Aventis Pharma Ltd, Mumbai. 01/53/8/424/A-55/AM06/ILS	Clobazam – 600 Kgs	The Committee decided to issue license for 500 Kgs on the basis of recommendation from Technical Authorities.
29	Salvi Chemical Industries, Mumbai. 01/53/162/1120/S- 42/AM06/ILS	8-Hydroxy Quinoline – 10 M.T.	Committee observed that the item is free for import as on date and no license is required.
30	Globe products , Jamnagar 01/53/162/1692/G-45/AM06/ILS	Acrylic Plastic Sheets/scrap – 500 M.T. per year.	The Committee decided to issue license for 285MT on the basis of recommendation from C&PC and MoEF.
31	Mitsui Kinzoku Components India (P) Ltd, Rewari, Haryana. 01/53/8/245/M- 20/AM07	Cerium Acetate - 1700 Kgs.	The Committee decided that the case may be referred to Deptt. of Heavy Industry for their comments.
32	Reliable products, Mumbai. 01/53/162/1220/R-28/AM07	Used rubber sheets – 6 Tone.	The Committee decided to reject the case on basis of comments of DIPP.
33	Grasim Industries Ltd, Mumbai. 01/53/8/67/G-4/AM07	Cut pieces, chips, powder & granules of old used scrab rubber goods – 1000 Tone.	The Committee decided to defer the case pending comments from Technical Authorities (TA) and to issue reminder to TA.
34	Gold Star Battery (P) Ltd, Jamnagar 01/53/162/125/G-5/AM07	Whole drained batteries scrap “Rains” –3000 M.T.	The Committee decided to defer the case and issue D.O. reminder to TA.

35	Garishma Metal Technology, Mumbai 01/53/8/284/AM06/G-27/ILS	1,00,000 Ltrs. of spent acid (Mixture of Sulphuric Acid & Nitric Acid containing Molybdenum)	The Committee decided to defer the case and issue D.O. reminder to TA.
36	A.S. Mollobhoy & Sons, Mumbai 01/53/162/51/A-5/AM07/ILS	13600 Kgs. Refrigerant R-22 Gas (Chloro Difluoromethane)	The Committee decided to defer the case and issue D.O. reminder to TA.

Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07-04/10/2006
37	TTK-LIG Ltd., Chennai 01/53/8/181/AM07/T-14/ILS	Water Chilling Plant 10-RT – 2 sets (as per description given in sub-section II of AN Form.	Permission given on file as per comments of TA. Committee recommended the Ex-post facto approval.
38	Universal Lead Alloys, Vellore 01/53/162/74/AM07/U-3/ILS	Whole Drained Batteries.300 MT	The Committee decided to defer the case and issue D.O. reminder to TA.
39	Riyan Optical Discs, Cochin 01/53/162/425/R-18/AM07	Six Compressors for air conditioners containing HCFC-22 Gas (as per description given in sub-section II of AN Form.)	The Committee approved the case on basis of comments of TA.
40	Videocon Industries Ltd, Aurangabad 01/53/8/98/V-4/AM07	Air Conditioners Refrigerant Gas R-22, (Chloro Difluoromethane) - 510675 Kgs	The Committee decided to defer the case and issue D.O. reminder to TA
41	Ennore foundries Ltd., Chennai. 1/53/8/158/AM07/E-16/ILS	Used rails – 30000 Tons.	The Committee approved the case on basis of comments of TA.
42	Gontermann Pipers (I) Ltd, West	Used rejected	Permission given.

	Bengal 01/53/162/135/G-9/AM07	forged rolls. 50000 MT.	Committee recommended the Ex-post facto approval.
43	Kanishk Steel Industries Ltd, Chennai. 01/53/8/373/K-7/AM06	Used carbon steel pipe. Mixed lot . Mixed Thickness & Mixed size – 10000 M.T.	Rejected on the basis of DIPP Comments.
44	Jaiglaskow, Jaipur 01/53/162/452/AM07/J-4/ILS	Cerium Oxide - 3840 Kgs	The Committee decided to defer the case and issue D.O. reminder to TA
45	Chemecolor, New Delhi 01/53/8/409/C-43/AM06/ILS	Cerium Oxide – 14,000 Kgs	The Committee decided to defer the case and issue D.O. reminder to TA
46	Advance Lamp Component & Table Wares (P) Ltd, Delhi. 01/53/8/47/A-4/AM07	Cerium Oxide CE02/ Terro 99.5%- 2000 Kgs	The Committee decided to defer the case and issue D.O. reminder to TA
47	New Age Industries, Mumbai 01/53/8/39/N-2/AM07/IIS	Cartridge – 1 No. (as per description given in sub-section II of AN Form)	The Committee decided to defer the case and issue D.O. reminder to TA.

Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07-04/10/2006
48	U.A. Enterprises, New Delhi 01/53/8/179/U-4/AM07/	Old used Tyres 12”13”14”15”16” – 100000 Nos.	Committee decided to reject the case.
49	Schutz Carbon Electrodes P. Ltd, Kalol 01/53/8/92/S-23/AM07/ILS	Rare earth Fluoride and Cerium Oxide	Committee decided to approve the case as per recommendation of DAE and comments of representative from DIPP.

50	Kalpana Trading Company, Surat 01/53/162/57/K-3/AM07	Oil Mud Sludge- 20000 Kgs.	The Committee decided to defer the case and issue D.O. reminder to TA.
51	AVL Technical Centre (P) Ltd, New Delhi 01/53/8/193/A-26/AM07/ILS	(i) CEC Legislative Fuel RE-06-99 – 850 Kgs. and (ii) CEC Legislative Fuel RE-02-99 – 760 Kgs.	Permission given on file as per comments of TA. Committee recommended the Ex-post facto approval.
52	Motor Industries Company Ltd, Bangalore 01/53/8/144/M-12/AM07	(i) Petrol Super Plus EN 228(ROn)- 8000 liters,(ii) Net Diesel Blend 2006(EN590) – 6000 liters and (iii) Diesel US MY04 – 6000 liters.	Permission given on file as per comments of TA. Committee recommended the Ex-post facto approval.
53	Ganeshom Cereals Pvt. Ltd., Karnal, Haryana. 1/53/8/68/G-7/AM07/ILS	Fresh Ginger - 1200 MT	Rejected on the basis of comments received from Agri. & Co.
54	B.R. Ambedkar social & Cultural Development Society, Chandigarh. 01/53/8/263/B-24/AM06/ILS	Oats - 700 MT	The Committee decided to defer the case and issue D.O. reminder to TA.
55	Aurigene Discovery Tech Ltd., Bangalore 1/53/8/143/A-22AM07	22 ML Clones(as per description given in sub-section II of AN Form)	The Committee decided to defer the case and issue D.O. reminder to TA.
56	Aurigene discovery Technologies Ltd., Bangalore 01/53/8/141/A-21/AM07	Clones 3 Vial + 1 Vial(as per description given	The Committee decided to defer the case and issue

		in sub-section II of AN Form)	D.O. reminder to TA.
57	Aurigene discovery Technologies Ltd., Bangalore 01/53/8/142/A-20/AM07	Clones (As per description given in sub-section II of AN Form)	The Committee decided to defer the case and issue D.O. reminder to TA.
Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07-04/10/2006
58	Elcome Marine Services Pvt. Ltd., Mumbai 1/53/8/264/E-24/AM07/ILS	1 Set of Kodan Marine Radar MDC 721 Complete with all accessories.	The Committee decided to defer the case and issue D.O. reminder to WPC.
59	M/s.Elcome Marine Services (P)Ltd 01/53/8/339 /AM06/E.33/ILS	ND 500 II D-1P,25-100W Totallly solid state fully dual Non Directional Radio Beacon Transmittor C/W ATU 500, SPU 1 and all accessories.	The Committee decided to defer the case and issue D.O. reminder to TA.
60	Elcome Marine Service(P) Ltd., Mumbai 01/53/8/533/AM06/E-42/ILS	1 set Kodan Radar MD 3641 complete set with all accessories	Committee was informed by representative from WPC that they have already issued permission for import on 17/07/06. Committee decided to clear license application for item since in the instant case end

			user was defense establishment and MHA has recommended/informed their No-objection subject to condition that the import would be subject to WPC permission for import and usage of the equipment.
61	Elcome Marine Service(P) Ltd., Mumbai 01/53/8/106/AM07/E-13/ILS	1 No. each 65608A Antenna 8ft X-Band & 65625 MAP-X- Band Upmast Transceiver.	Committee decided to clear license application for item since in the instant case end user was defense establishment and MHA has recommended/informed their No-objection subject to condition that the import would be subject to WPC permission for usage of the equipment
62	Elcome Marine Service Pvt. Ltd., Mumbai 01/53/8/30/AM07/E-2/ILS	1 Set MDC 1540 Radar complete all accessories	Committee decided to defer the case and issue reminder to WPC.
63	Elektronik Lab, Mumbai. 01/53/8/234/E-21/AM07	Marine Radar with Array/Radome Scanner – 04 Nos.	Committee decided to defer the case and to call for comments of WPC as well.
64	Agrani Telecom Ltd, New Delhi	90049010 Night Vision equipment	Permission given on file as per

	01/53/8/285/A-36/AM07	– 1 No.	comments of MHA. Committee recommended the Ex-post facto approval.
65	Govt. of Andhra Pradesh, Police Department 01/53/8/93/A-12/AM07	Arms and ammunition (as per description given in sub-section II of the AN).	Committee decided to defer the case and issue reminder to TA.
Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07-04/10/2006
66	Tri-cine Equipments, Mumbai. 01/53/162/347/T-12/AM06/ILS	One remote control toy helicopter (Copter-Cam)	Committee decided to defer the case and also that the case may be referred to Deptt. of Telecom for their comments as well.
67	Gunmark Armoury Pune 01/53/8/234/G-20/AM06/ILS	Air Rifles with extra cylinder – 4 Nos. and Air Pistols – 4 Nos. (as per description given in the sub-section II of the AN).	Committee decided to defer the case and issue reminder to MHA.
68	Srijan Systems P. Ltd, New Delhi 01/53/8/198/S-44/AM07/	Pyrotechnic Scare Cartridges and their launchers (as per description given in the sub-section-II of the AN).	Committee decided to defer the case and issue reminder to MHA.
69	M/s. Jaguar machinery & Spares, Thane. 01/53/162/1618/J-30 AM06/ILS	Cerium Oxide – 90 M.T.	Committee approved the case

			for import of 22.55 MT as per recommendation of DIPP and DAE.
70	ONGC Ltd, Mumbai 01/53/162/1246/O-12/AM06/	TC 200 Radi Remote Control unit – 1 No.	Committee deferred the case and issue D.O. reminder to DoT requesting them to expedite their comments.
71	Bhagyalaxmi Dairy Farms Pvt. Ltd, Pune 01/53/8/9/B-1/AM07/	Bowing semen-4000 Nos. (as per description given in sub-section-II of AN).	Committee deferred the case and issue D.O. reminder to Dept of AH &D requesting them to expedite their comments.
72	Sahara Hospitality Ltd, Mumbai. 01/53/8/17/S-21/AM07	Ornamental fishes (as per description given in sub-section III of the AN).	Permission given on file as per comments of TA. Committee recommended the Ex-post facto approval.
73	Thakur Das Krishan Lal, Delhi 01/53/8/248/T-16/AM06	Oats (Other than seed quality)-2500 M.T.	It was decided to refer back the case to Dept of AH&D requesting them to examine the case w.r.t actual user condition.
74	SGS India Pvt. Ltd, Chennai. 01/53/8/59/S-19/AM07	Pig fat samples 10gm x 150 Pig fat 2 Kg. Pig fat 2 Kg.	Committee observed that mandate of EFC is only regarding items that are restricted for import as per ITC (HS)

			classification and in the instant case the item is prohibited item and thus it does not fall under its purview. So the matter may be processed on file.
75	Johnson & Johnson Ltd, Mumbai 01/53/8/58/J-1/AM07	Sheep and /or Goat Casings – 96,500,000 feet	The committee decided to defer the case for want of comments from the Deptt. of AHD&F.
Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07-04/10/2006
76	Bharani Aquarist, Chennai. 01/53/162/1580/B-41/AM06	Ornamental fish (as per description given in sub-section-II of AN) – 2050 Nos.	The committee decided to defer the case for want of comments from the Deptt. of AHD&F.
77	Hargobind Milk Tech. Pvt. Ltd, Muktsar 01/53/8/156/H-8/AM07	Bovine frozen semen 11 HO 7635 Alta Shady. (as per description given in sub-section III of the AN)	The committee decided to defer the case for want of comments from the Deptt. of AHD&F.
78	Indiagen Ltd., Hyderabad 01/53/162/1068/AM06/I-14/ILS	1,00,000 Units of Bovine Semen	The committee decided to defer the case for want of comments from the Deptt. of AHD&F.
79	Tata Institute Of Fundamental Research, Mumbai 01/53/162/890/AM07/N-10/ILS	200 Nos. of Mice (as per description given	The committee decided to defer the case for want

		in sub-section III of the AN)	of comments from the Deptt. of AHD&F.
80	Sun Pharmaceutical Industries Ltd, Mumbai. 01/53/8/176/S-36/AM07/	BKS CG M ++ LEPR (DB) J FEMALE RATS BREEDING PAIRS – 60 Nos.	The committee decided to approve the case as per comments of Deptt. of AHD&F.
81	Gee Stud Farm P. Ltd, Jaipur 01/53/162/1012/G-19/AM07/	Broodmares – 6 Nos.	The committee decided to approve the case as per comments of Deptt. of AHD&F.
82	Aurigene Discovery Technologies Ltd, Bangalore 01/53/8/224/A-29/AM07	Mice (as per description given in sub-section-II of AN)	The committee decided to defer the case for want of comments from the Deptt. of AHD&F.
83	Hargobind Mill Tach Pvt. Ltd., Muktsar 01/53/8/169/H-9/AM-7	Bovine Frozen Cemen (as per description given in sub-section-II of AN)	The committee decided to defer the case for want of comments from the Deptt. of AHD&F.
84	Belmar Aviation, Bangalore 01/53/8/444/B-36/AM06	AEROPLANE – 1 NO.	The committee decided to defer the case for want of comments from DGCA and issue reminder to DGCA requesting them to expedite their comments.
85	Reliance Industries Ltd, Mumbai. 01/53/8/204/R-24/AM07	BOMBARDIER GLOBAL EXPRESS XRS AIRCRAFT – 1 NO.	The committee decided to defer the case for want of comments from the DGCA
86	Force Motors Ltd., Pune 01/53/8/554/AM06/F-20/	120 Kgs. Of Brazing Alloy	The committee decided to defer

		Braze Tec 4900 Foil 16.0 x 0.2 mm Coils	the case and to issue reminder to the applicant to furnish required information as requested by Dept. of HI.
Case No	Name of the firm/file No.	Item of Import	Decision of EFC NO.3/AM07- 04/10/2006
87	Essar Construction Ltd., Mumbai 01/53/8/185/AM07/E-18/ILS	Used Man Tractor with spares (model Man 41.502, manufactured in 1995)	The committee decided to defer the case for want of comments from the TA.
88	Mahindra Renault Pvt. Ltd, Mumbai. 01/53/162/72/M-3/AM07/ILS	LOGAN Cars (as per description given in sub- section-II of AN) – 15 Nos.	Committee noted that for import of new vehicles there is no need of licence and if import of vehicles is for R&D purpose then they are exempt from Homologation conditions as prescribed by import policy. Committee recommended that the applicant may be informed accordingly.
89	AIIMS, New Delhi 01/53/8/60/AM07/K- 4/ILS	2-5 ml HIV Viruses (100 Nos. of sample vials).	The committee decided to defer the case for want of comments from the TA and issue reminder to TA.
90	AIIMS, New Delhi 01/53/8/153/AM07/K- 8/ILS	100 Nos. of Human monoclonal	The committee decided to defer the case for want

		antibodies to HIV-1 and 25 Nos of HIV Isolates. (as per description given in sub-section-II of AN)	of comments from the TA and issue reminder to TA.
91	Ezeemobile, Mumbai. 01/53/8/186/E-19/AM07/ILS	1500 units of CDMA Mobiles refurbished Cellular Phones	Committee rejected the case since allowing such import may lead to e-waste dumping.
92	Army Hospital, Delhi 01/53/8/22/A-32/AM07/ILS	Oxyzen 18 O2 99 atom % 26L- One	Permission given as per comments of TA. Committee recommended the Ex-post facto approval.
93	Akaa India, New Delhi. 1/53/8/519/A-64/AM06/ILS	S.P. Sotin of 7680 Kgs.	The committee decided to defer the case for want of comments from the TA and issue reminder to TA.
94	Larsen & Tubro Ltd., Mumbai. 1/53/8/49/AM07/L-2/ILS	Radio Equipment Non Directional Beachon ND 500IID 125 W – 2 Nos.	The committee decided to defer the case for want of comments from the TA and issue reminder to TA.
95	Ex-post facto approval cases		Committee accorded Ex-Post Facto approval to all the cases listed therein for which permission letters were issued as per decision on file based upon the comments of respective

			Technical Authorities.
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96	Green Tree Stud & Agriculturral Farm, Gurgaon 01/53/8/226/G-17/AM06	Broodmares – 9 Nos- request was for enhancement of CIF value	Committee approved the case for amending the license w.r.t to CIF value as applied by the firm.
97	Govt. of Gujarat, Ahmedabad. 01/53/162/10/G-2/AM07	One New Dauphin AS 365 N3 Helicopter	The committee decided to defer the case for want of comments from the DGCA and issue reminder to DGCA.

IV. The meeting ended with thanks to the Chair.